

COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA Nos. 587 & 585 of 2017 in

DFR No. 1050 of 2017

Dated: 8th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

M/s Samalpatti Power Company Pvt. Ltd.

.... Appellant(s)

Vs.

**Tamil Nadu Generation & Distribution Corporation Limited
Board & Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rahul Balaji
Mr. Senthil Jagadeesan
Ms. Shruti Iyer

Counsel for the Respondent(s) : -

ORDER

I.A. No. 587 of 2017

(Appl. for condonation of delay in re-filing)

There is 6 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

I.A. No. 585 of 2017

(Appl. for condonation of delay in filing)

Issue notice to the Respondents returnable on 18.09.2017. Dasti, in addition, is permitted.

List the matter on **18.09.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/tpd